

THE HIGH COURT OF KERALA

A7-127/2020

Kochi : 682 031
Dated : 28.03.2020

NOTICE

There will be a Full Bench sitting comprising Honourable Mr. Justice C.K. Abdul Rehim, Honourable Mr. Justice C.T. Ravikumar and Honourable Mr. Justice Raja Vijayaraghavan V. in Court 1A at 10:30 a.m. on 30.03.2020 for a review, if any, of the Order passed on 25.03.2020 in Suo motu W.P.(C) 9400/2020.

The Honourable the Chief Justice is pleased to constitute a Division Bench comprising Honourable Mr. Justice A.K. Jayasankaran Nambiar and Honourable Mr. Justice Shaji P. Chaly to take up extremely urgent matters through Video Conferencing, following the procedures annexed to this notice.

(By Order)


K. Haripal
Registrar General

Instructions for Advocates for e-mail filing and video conferencing

Extremely urgent cases can be filed following the procedures hereafter mentioned:

1. Urgent request stating reasons in brief not exceeding one page be sent by Counsel to the registry by email to casefiling.hc-ker@kerala.gov.in. Not more than one request shall be sent in one e-mail. Multiple request in one e-mail will not be accepted;
2. In the matters involving State Government, a copy of urgent memo shall also be addressed to aagkerala@gmail.com & advnpekm@gmail.com ;
3. In the matters involving Union Government and its departments, such copy of urgent memos shall be addressed to krraj1970@gmail.com & jaishankar.cgc@gmail.com ;
4. Advocates will be informed about response on request through same e-mail used for communication;
5. If permission is granted, he shall send the copy of Writ Petition, Bail Applications etc. through e-mail with a copy to State/Union Government in the same e-mail used for sending urgent request. Along with petitions or applications, an undertaking shall be given by the Counsel that he will pay necessary court fee and any other requisite charges applicable immediately regular Court resumes its function;
6. On receipt of such petition or application, a temporary number will be assigned. The Counsel / GP / CGC will be informed through e-mail about date and timing of proceedings. Regular number will be assigned once regular work resumes;
7. The Counsel shall download Zoom/WhatsApp for Video Conferencing;
8. The orders will be uploaded in the portal and will be communicated to the Counsel/GP/CGC through e-mail. In matters of bail, order will be communicated to the Magistrate concerned through e-mail.

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